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[Shri Buta Singh]

miscreants are believed to have fired eight *to* nine rounds. The motor cycle used by the miscreants was reportedly stolen from a place in Deccan Gymkhana Police station limits at about 10.30 hrs on 10th August, 1986, and was subsequently found abandoned by the Police on the same day in the Decan Gymkhana area.

3. Immediately after the incident the Police started operation to apprehend the assailants. The concerned authorities in the State have been alerted and all out efforts are being made to nab the culprits.

4. Security was provided to General Vaidya since 16th April, 1986. Three gunmen were attached to General Vaidya. One gunman was provided to the General during the day and two gunmen were on duty during the night. The gunmen were directed to accompany the General whenever he went General Vaidya wrote to the out. Commisioner of Police, Pune, on 15th July, 1986, forwarding copies of threatening letters received by him after which the Deputy Commissioner of Police (Special Branch) met General Vaidya on 16th July, 1986 and reviewed the existing security arrangements with him. The security Of General Vaidya was placed under the overall charge of a Sub-Inspector of Police. The security staff posted with the General was alerted and rotated. The Commissioner of Police, Pune, me^t the General on several occasions and reviewed the security Tangements with him. He last met the

meral on the 8th of August, 1986. It is ifortunate that despite these arrangements incident occurred.

5. General Vaidya was a gallant and dis tinguished soldier who served India with, devotion. His loss would be mourned by one and all. Words fail me to condemn this destardly deed which cut short the life of a dedicated soldier. I would appeal to the House to join me in conveying our heart-felt sympathies to the bereaved family. of Article249 of the 460 Constitution.

6.00 p.m.

SHRI DIPEN GHOSH (West Bengal): What about seeking clarifications?

MR. DEPUTY CHAIRMAN; Tomorrow after the voting.

STATUTORY RESOLUTION-

IN PURSUANCE OF ARTICLE 249 OF THE CONSTITUTION—Contd.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to oppose the Resolution tabled by the hon. Home Minister. Sir, I do not accuse the -Government of not trying for a consensus. The Government did try to arrive at a consensus on this Resolution. But I am sorry to say that neither the charm of the Prime Minister nor the*per-' suasive powers of the Home Minister could convince us of the .need for such a Resolution.

Sir, while opposing the Resolution, I made it clear that our party upholds the nation's unity and integrity. We are second to none in helping the Government in dealing with the current situation in Punjab and elsewhere and in our keenness for re-establishment of peace in this area.

Sir, I oppose the Resolution on various grounds:

Firstly, the Resolution does not offer * real solution to the problem.

Secondly, we are against the Article 249 itself and we wanted its deletion from the Constitution, because if erodes the powers of the Stales and encroaches upon the powers of the States.

Thirdly, we feel the Centre has already got enough powers and it does not need any more powers.

Fourthly, the minimum courtesy which the Government of India should observe while taking recourses to such Resolution that fa, consulting the State GoTernmatt

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-oncerned ,has not extended to the Punjab Government in this case. Fifthly, this is an omnibus resolution which is capable of being misused and in spite of the claims of the Government, we are convinced that this wil), be misused because of our experience in the pasi. Our talks with the Attorney General this afternoon convinced us that this resolution is likely to be misused or can be misused.

Sixthly, the adoption of this resolution and the Bill consequently to he placed Deforce the House will only complicate matters further in Punjab and there will be political complications arising out of this resolution.

Sir, one by one, I want to elaborate on these points. As 1 said, we are against Artical 249 itself. My friend, Mr. Bhandare and others also quoted *Dr*. Ambedkar in this respect. 1 do not want to go into all the details of the debate in the Constituent Assembly on this Article but I will only quote two eminent people who participated in the debate *on* the 13th June, 1949 when this Article was adopted. Sir, Shri H. V. Palaskar said and I quote:—

"The main ground on which this power is proposed to be given is that in the national interest, the Parliament should make laws for the State. If it is really a matter of national interest I do not understand why the State itself will not either pass the legislation itself or Parliament. Why should we presume Parliament. Why should we presume that the State will assume such an anti-T>ational attitude?"

This is what Mr. H. V. Pataskar had said. Commenting on this article, Shri. O. V. Alagesan, who became a Minister later, had said and I quote;

"Now I should like to put a pointed question to Dr. Ambedkar. For inst- $_{g}$ ance, now there is a situation prevailing in the State of Hyderabad and in Madras Presidency. In some of the border areas in these two States there is disturbance of public peace. Now I would like to ask

of Article 249 of the 462 Constitution

whether it will be proper, under similar circumstances for the Centre to intervene and take over the entire portfolio of law and order from the two States concerned and step in. Sir, I am sure that it will be a mockery of provincial autonomy if such a thing- happens. So, my point is that this article, if it is only an extended version of article 229, is superfluous but if there is something behind it, if it is intended that the Centre should go beyond what is contained in article 229, then it is surely mischievous and need not find a place here."

Sir. it is surely mischievous and the intenlions of the Government are mischievous and that is Why article was sought to be deleted from the Constitution itself. We passed a resolution also at the meeting of the non-Congress(I) parties held at Srinagar sometime ago. Not only that, even the Rajamannar Committee, which dealt with Centre-State relations, recommended its deletion from the Constitution itself. On these grounds we are against this article itself.

I The Vice-Chairman (Shri Pawa Kumar Bansal) in the Chair]

The Centre wants more powers. Sometimes. I wonder it is like an impotent ma* running after the aphrodisiacs and a weakling going for tonnes of vitamias. This Government wants only more power which it cannot use. Sir, it has enough powers already. For example, the fifteen Acts which my freind, Mr. Jaswant Singh, quoted. There are enough provisions in the Constitution itself to deal with such a situation without taking recourse to this article Sir, Articles 256 and 257 could have been used according to which the Centre CM give directives to the States in a particular situation and ask them to implement these directives or instructions and if the States refuse to implement these directives or in-structions, there is a provision in the Constitution-of Article 365 which can take care of that situation. The Government has never thought of these measures. It only wants more powers and more Central Acts, which it has not used so far. There is this Terrorist and Disruptive Ae«v*ie*

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[Shri Parvathaneni Upendra] (Prevention) Act which was passed by this Parliament last year. In that all the situations which are obtaining in Punjab and elsewhere were detailed eloborately in the list of activities or list of situations in which the State Government and the Central Government can act. In section 18(4), it is clearly stated:'

"Any power exercisable by a State Government under this Act may, after consultation with the State Government, be exercised by the Central Government with the same effect as if such power had been conferred directly on the Central • Government and had been delegated by that Government to such State Government."

This is clear. This Act itself gives you all the power to deal with the situation in Punjab. » This also has not been tried. No only that, I am told that even the rules have not been framed under -this Act. And you want more powers and more Central Acts on the statutebook to deal with such situations!

Sir, there is another lacuna in this. This resolution empowers Parliament to pass legislation on a State subject. But it is silent as to who is the executing authority. For example, in a situation where article 356 is invoked, you have President's rule. All right, the Central Government or its agent, the Governor or the Central officers can exercise the powers there directly. But in this situation where the State Government already exists and where you are going to legislate for a portion of that State, who is the executing authority in that particular area? You have no executive authority there. You have got executive authority only under article 258A which says:

"Notwithstanding anything in this Constitution, the Governor of a State may, with the consent of the Government of India, entrust either conditionally or unconditionally to that Government or to its officers functions in relation to any matter to which the executive rower of the State extends."

of Article 249 of the 464 Constitution

Only under this article, the Centre can exercise executive power in the State. You are not invoking that. Even if you pass laws under this resolution, who is going to execute those laws in Punjab? Therefore, that lacuna will remain. The Government is silent on this aspect also.

There is another danger in this. We have pointedly asked the Home Minister about this in our meeting! Assuming that all of us agree to this power being given to you, all of us agree to this resolution, what is it that you are going to do which is not being done today? What is it that you are going to do which you cannot get done through the Barnala Government or the Punjab Government? There was no answer. What more steps do you want to take there? You have sent paramilitary forces there. Several companies of paramilitary forces are there already. Already there are 120 platoons of CRPF and 28' platoons of BSF, apart from the army. You have" enough powers to deploy the army on the border. And the DGP, Punjab, coordinates the activities of the State Police, the BSF and the CRPF. The Governor is taking an active interest daily .in the-law and order situation, which is not objected to by the State Government. Apart from these, what is it that you are going to do more in Punjab through this resolution, through this legislation? You only want to arm yourself with powers without knowing what to do with it, to use it where and to use it through whom. Therefore, it is clearly a misconceived resolution and illadvised act. It will lead to diarchy. The State Government is there already, and you are making laws for a part of the State. Two sets of officers will be there, two sets of courts will be there; two sets of Police stations will be there. How will this work? Virtually you are introducing President's rule or emergency in a part of the State without calling it so. This is a very objectionable procedure which the Central Government is adopting.

Sir, they also say that unless the Central Government takes over charge there, the situation cannot be controlled. Mr. Dipett Ghosh has already referred to this. Yo0 are in charge of law and order in Delhi What is your track record? How are yoo controlling the situation here? I will only

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quote from the Home Minister's reply to a parliamentary question—

"During the three months from April to June 1986 there were 4 decoities, 74 murders, 72 attempted murders, 44 robberies, 34 riots, 39- cases of snatching, 532 cases of hurt, 417 burglaries, 2867 thefts and miscellaneous IPC cases 3243; total 7316 incidents in the Union Territory of Delhi in three months."

This is your track record. And you want to save Puniab through this Act by intervening there! It is a shame on you--a Government which could not protect its own Prime Minister in the capital. Lalit Maken's murder has not been solved so far. You are not able to apprehend the culprits till today in so many cases. A murder takes place far away in Pune where a Congress Government is ruling and in spite of sufficient warning given. And you want to blame the Punjob Government and say 't'hey are incapable, I will do this thing". It is a shame. Your track record does not prove that you are capable of dealing with the situation. You will only complicate the matters. Your have bungled the Punjab situation from the begining. This is one more case of bungling. I must warn you on this point

Then, what is the political fall-out from this step which you are taking? There is some modicum of coordination today between the Central Government and the Punjab Government. The DGP, Mr. Rebeiro, is on record saving that there is perfect coordination between him and the Central forces. In fact, he is the coordinating authority for paramilitary forces also. There is coordination between the army and the Punjab Government. And you want to destroy even this much by taking a measure without the consent of the State Government, without their wish? Do you expect cooperation from the State Government^or what you do in a part of that State? How can you expect cooperation from them? How can you expect cooperation from the local population? They will all be annoyed when you say the Centre is going to rule in the State. Definitely you will not get the cooperation which you are getting today from them. You are

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getting some information on terrorists today. That also you will not get tomorrow. What are you going to do? By taking forces from south, from Bengal and Maharashtra, without the cooperation of the local population and the local Government, you cannot deal with the situation. How ridiculous it is! This will also further weaken Mr. Barnala. You have been repeatedly saying, "we are strengthening the hands of Barnala" and he is a buffer for you. You are tolerating him only in your own interest. Today if you impose President's rule there, you know what will happen. You had President's rule there earlier you had Congress rule there and you know what happened. You cannot face the situation there. Therefore, you wanted somebody there on whose shoulders you can put your bayonet. And he is taking all the blame. He is a buffer there for you. And you want to lose that! After this step, can he show his face to his people, by . surrendering part of the State to the Central administration? Do you think you are strengthening his hands? You are only weakening him, it is very unfortunate, for a short-term gain I do not know who are advising the Prime Minister like this and who are drafting a resolution like this which will complicate matters further. I am giving this warning for record. When the Blue Star Operation came, we warned that that would only complicate the Punjab situation. You did not And you know how you complicated listen the situation in Puniab. Today the entire population there has been alienated. By the measure you are taking now, I do not know what further complications you are going to create. I warn you again and again, after six months you win realise that this is another blunder you have committed.

Now, there will be another danger. You will directly come into the picture there. You will have a direct conflict with the extremists, you will have a direct conflict with the population. It is not in the interests of the Central Government. And then, if you want to create a security belt, where is the intention reflected here? You have cited six or seven items which you ' want to legislate upon and you say you want to create a security zone there.

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[Shri Parvathaneni Upendra] you want to remove population from there, you need to include land in the list of subjects. Land acquisition has to be there. But you did not mention that at all. If your intention is to create a security zone there, probably you may have to evict the population from there in order to keep your armed forces there. Don't you require power to acquire land? Where is it? You only mentioned courts, prisons, stamp duties, fees and all that. But where is the provision for land acquisition? You have not mentioned that.

Finally, I say we are in favour of sealing the border. We have been demanding, ' the Punjab Government is also demanding, sealing of the border. And, Sir, that step should be taken. There is a suggestion- I do not know the practicability of that---- that you can have a one kilometre area starting from Jammu and Kashmir and going right up to Gujarat and in that one kilometre area, you should vacate the population and you should put your military forces there and then seal the borders. But it can be done even without hurting the Punjab Government, the Barnala Government, without taking recourse to this Resolution. That can easily be done if at all your intention is to seal the border and prevent the extremists from coming and going. That you can do even without this resolution. You don't require three or four districts. -But, if your intention is to interfere with the law and order situation in the districts of Punjab, what will happen in the interior districts of Punjab? Suppose you have three districts now and they go from these districts to the other districts. Will you also go on. extending further your jurisdiction? Will you go on moving further inside in all the districts? Can you do that? Suppose you take three or four.districts now and have this 5 kilometre belt. But if the extremists go beyond five kilometres inside, what will you do? Will you go on extending your territory there? It is completely a foolish thing which you are doing now. Therefore, Sir....

THE	VICE-CHAIRMAN		(SHRI
PAWAN	KUMAR	BANSAL).	Please
candude now.			'

of Article249 of the 468 <u>Crmitt.it/iLtirm.</u>

SHRI PARVATHANENI UPENDRA: Therefore, it is not a question of lack of powers and it is also not a question of lack of any Acts or lack of legislative power* which the Centre is suffering from. But it is a question of lack of political will and you do not know how you should deal with these things. You are simply treating this as a law and order problem and you think that by doing all these things you can solve the Punjab problem. By simply treating this a law and order problem, you have only complicated the matter and you are complicating it further. If at all you want to Hike any action, you should strengthen the Punjab Government. You should strengthen that Government, and ask them to whatever you want to do and we will support you. And if it fails, we will be with you and we are with the Government. If you feel that it cannot implement all your suggestions or it refuses to implement your suggestions then we are with you on any action that you want to take. Thank you. Sir.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Now, Mr. Bhajan Lai. This is his maiden speech.

(हरियाणा) : साल महोदय. য়াস सहन के जनम आहण्ड बहत ही महत्वपुर्ण प्रस्ताव सामने एक प्रस्ताव एक विचारणीय 21 낐분 समस्या को सलझाने निकट बर्डो बहत लाया गया है । मैं इस के लिए को रखने के लिए मॉननीय प्रस्ताव देना जी मन्यवीह मंत्री को चहिंगा। बल्कि मैं तो यह कहंगा कि कछ दिन पहले ग्राना प्रस्तवि यन चाहिये था। आप जानते हैं कि महम के क्या हालात है, किन हालात में से धाज मल्क हमारी गजर रही है। आप जानते हैं कि ज्ञाज देश की एकता मौर देश की झखंडता को कितना भयंकर खतरा है और खतरा ही नहीं कुछ विदेशी ताकतें इस मुल्क को कनजोर करने पर तुली हुई है। यह भारत जो ग्राज से तकरीबन 40 साल पहले माजात हमा था इतने योडे समय में यह ्रतनी तरक्की करें कर पासा, मल्क

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इस मुल्क कानाम ग्राज दुनियां के नक्से पर इतना ऊंचा कैसे चला गया। इस ऊंचाई को कैसे खत्म किया जा सकता है, इस ऊंचाई को खत्म करने के लिए ग्राज बाहर की तोकते, दुनियां . . (व्यवधान)

श्री राम अवधेश सिंह : शर्म आती चाहिये... (व्यवधान)

SHRI DEBA PRASAD RAY (West Bengal): Sir, there is a convention in this House that nobody should interrupt the maiden speech of a Member. But he is interrupting him. (*Interruptions*).

SHRI N. K. P. SALVE: Sir, no one should interrupt the maiden speech of any Member. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): All of you, please sit down. He is making a maiden speech and he should not be interrupted. Please sit down, Mr. Ram Awadesh Singh.

SHRI ATAL BIHARI VAJPAYEE- But I was interrupted on the first day! (*Interruptions*).

श्री भजन लाल : ग्राप जरा सूनने की इपा करें। माननीय लायक सटस्य बहत हाबिल होंगे लेकिन म स**मझ** नहीं सका। यह सदन है, सारा देश इस सटन की तरफ देख रहा ₿. सटन की गरिमा का भी सवाल है। हमारा भी काफो लंबा तजरूबा है। ठीक है यहां पर मेरी पहली स्पीच है लेकिन पोलिटिकली ग्राप जानतें हैं में 20 साल से लगातार मॅम्बर ब्रसम्बली चला का रहा हूं। मैं भी कोई। आप यह समझें कि हवा में उड़ाने की बात करता हूं ऐसी बात नहीं है। आप सुनने की कुपा करें। मैंने कोई ऐसी बात नहीं की अभी तक जो ऐतराज के लायक हो . . . (व्यवधान) मैंने क्या कहा आपसे। आप सुनरे की इप करें मेहरबानी करके या फिर आपको इस बात की पूरी जानकारी नहीं है कि जब वीपेन घोष साहब बोल रहे थे, बहुत गहराई से हमने सुना, शांति से सुना, डिस्टबं करने का सवाल नहीं है खेकिन संवाख इस बात का है कि बगर मह

of Article 248 of the* 470 Constitution

मुल्क बचेगा तो आप भौर हम सभी बर्चेंगे वरना जवाहर लाल जी ने कहा था कि अगर मुल्क ट्टता है तो इस सब टूटते हैं। मुल्क अगर नहीं बचता है तो हम कोई भी नहीं बचेंगे। हम भले ही चले जायें लेकिन मुल्क बचना चाहिए। आज मल्क में क्या हालात हैं आप जानते हैं। किस तरह के हालात बने हुए हैं ? ग्रीर यह मैं नहीं कहता, सारी श्रीपोजीशन कहती है, यह मैं नहीं कहता, बरनाला साहब खद कहते हैं कि बाईर को सील किया जाये। बाईंग सील, कोई कागज का लिफाफा नहीं है कि इसके उत्तपन्सील लगादो, सील हो गया . . . (व्यवधान) बाईर सीज तब होगा जब इसके लिए कानून बनेगा। बहुत से माननीय सदस्यों ने यह कहा, श्री दीपेन घोष ने, जो बड़े हो लायक हैं, ने कहा कि संविधान की 249 आर्टिकल में अम्बेडकर साहब ने यह कह दिया कि इसकी जरूरत नहीं या क्या नहीं हैं, यह ग्रापने ज्यादा पढ़ा होगा, हमने इतना ५ढा नहीं है लेकिन थोडो बहुत जानकारो मैं भी रखता हूं। ग्रगर ऐसी बात थी तो फिर 249 अनुच्छेद को हालने की क्या आवश्यकता थी, मैं आपसे पूछना बाहत(हूं । बया जरूरत यी इसकी ? इसलिए रखा इन्होंने संविधान में कि जब भी कभी मुल्क में ऐसे हालात हो जायें तो फिर मेजारिटी नहीं, जनता के चुने हुए नमाइंदों का 2/3 बहमत यह कहे कि मुल्क में हालात ठेक नहीं हैं और इस के द्वारा इस मुल्क को बचाया जामे ताकि बाहर की शक्तियां इस रास्ते से आकर मल्क के प्रदेखनी होलात नहीं बिगाड़ें। आप जानते हैं कि किस वरह के हालात हैं। ग्रापने जिक किया इन्दिर। गांधीः की हत्या को । इन्दिरी गांधी जीकी हत्या कोई छोटी बात है क्या? इन्दिरा गांधी हिंदुस्तान की ही नेता नहीं थी, इण्दिरा गांधी सारे वर्ल्ड की नेता थीं। इन्दिरा गांधी की हत्या कोई छोटी बाब नहीं थी। देश के ऊपर कितना कलक लगा, काला धब्बा लगा हुआ है। इस बात को झाप खुद महसूस करते हैं बीर परसों जनरल वेद (म्यवडान)

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Constitution

श्रि भजन लाल]

आर्थ सुनने को पाको जिए । मैं कोई ऐसी बात नहीं कहता हूं, हकीकत आपके सामने कहता हूं।

श्वी राभ ग्रवधेश सिंह: ग्राप लोगों को शर्म आनी चाहिए।

श्री भजन लाल : उपसभाध्यक्ष महोदय, जिस तरह से जनरल बैद्य की हत्या हुई है उससे सारा नेशन कितना फिकमंद है, सारे नेशन को कितनी चिता है कि इस नेशन क। क्या बनेगा? बहुत शानदार प्रस्ताव यह लाया गया है सदन में, ताकि किस तरह से इस मल्क को ट्टने से बचाया जा सके-कुछ शक्तियां इस मुल्क को तोड़ने के लिए लगो हुई है। इसलिए क्राज जरूरत इस बात की पड़ी और आज ज्यादा जरूरत है। कुछ माननीय सदस्य यह कहते हैं कि इससे बरनाला साहब के हाथ कमजोर होंगे, मौर ताकत लेना चाहते हैं। मैं इस बारे में माननीय सदस्यों से यह पूछना चाहता हं कि क्या इससे बरनाला साहब के हाथ, मजबत होंगे था कमजोर होंगे ? बरनाला साहब निष्ठायत अच्छे इन्सान हैं वे चाहते हैं कि किसंगतरह से प्रदेश के मंदर अमन हो और अमन तभा हो सकेगा जब बाहर से उग्रवादी पंजाब में दाखिल नहीं हो सकेंगे। उन्होंने खद यह कहा कि आपने पढा होगा उनका बयान अखबारों में, जब स्वर्ण मंदिर में खालिस्तान का झंडा लहराया गया था तो ग्रखबार के लोगों ने उनसे सवाल किया कि बरनाला साहब यह खालिस्तान का झंडा कैसे लहर गया ? ग्रापको दो दिन, चार दिन, घंटा-दो घंटा पहले पता-लगना चाहिए था, और ग्रगर लहर भी गया, तो वह फिर निकल कैसे गया यहां से ?

उन्होंने कहा कि उन्होंने जल्दी का फायदा उठा कर बार्डर साथ लगता है स्रीर षाकिस्तान में दाखिल हो गये होंगे । बह बरनाला साहब की स्टेटमेंट है। इसलिए मेरे कहने का भाव यह है कि

वहां की सरकार को मजबत करने के लिए देश की एकता ग्रौर ग्रखंडता को कायम रखने के लिए यहां ग्राज एक रेजोल्युशन लाया गया है ।

इसमें हर देशवासी को, हर जो ग्रच्छे महानभाव हैं, उनका फर्ज बनता है कि डट कर इसको सपोर्ट करें ग्रीर मुल्क को ट्टने से बचायें। यह मुल्क को जो इधर बैठे हए हैं ग्राकेले उनका नहीं है, यह मुल्क ग्राप सबका है । ग्राप सबने इस मुल्क को बनाया है। चाहे आज कोई भाई किसी भी पार्टी में बैठे हैं, बहुत सारा योगदान सभी महानुभावों का इस मुल्क को बनाने में है।

इसलिए आप और हम सब का यह *कर्तव्य बनता है कि यह बड़ी ग्रनमोल ग्राजादी---इस देश को ग्राजाद कराने के लिए अनेकों माताओं के सुपतों ने फांसी के फन्देको चुमाथा ग्रीर तब जाकर मुल्क माजाद हुआ है और साज कुछ शक्तियां इस मुल्क को तोड़ने के लिए लगी हुई हैं। इसलिए आज हमारा सब का कर्तव्य बनता है कि हम इस मुल्क को टुटने से बचायें। किस तरह के हालात बने हुए हैं, कितने रोजाना कतल होते हैं क्योंकि नजदीक का फायदा उठा कर के पाकिस्तान में भाग जाते हैं ग्रीर बाकायदा इस बात के पत्रके सबत हैं भारत सरकार के पास भी ग्रौर जहां तक हमारी नालेज है कि पाकिस्तान से ट्रेनिंग लेकर लोग यहां ग्राते हैं । क्या उन ट्रेनीज को हिंदुस्तान में दाखिल होने दिया जाए ? अगर आज वह ट्रेनीज पंजाब के रास्ते से दाखिल होकर हिंदुस्तान में प्रवेश करते हैं, तो क्या वह बम्बई नहीं पहुंच जायेंगे, क्या हैदराबाद नहीं पहुंच जायेंगे, क्या वह कर्नाटक और कलकत्ता नहीं पहुंच जायेंगे ?

हर व्यक्ति को समझने की जरुरत है कि आज कुछ शक्तियां बाहर के मल्कों के इशारे पर इस मुल्क को कमजोर करना चाहती हैं । इसलिए हम सब का यह कर्तव्य बनता है कि एक जुट होकर इस प्रस्ताव का समर्थन किया जाए।

एक बात यहां पर उपेन्द्र जी ने कही कि राज्यों का मजाक उड़ाया जा रहा है, एक बात दीपेन घोष साहब ने भी कही श्रीर गुरुपादस्वामी जी ने भी कहा, जसवंत सिंह जी ने भी कहा कि सरकार फैल हो गई है। अगर सरकार फेल होती, तो यह मुलक कभी का टूट गया होता । आपके सामने किस तरह से इस देश की एकता के लिए इन्दिरा गान्धी जी ने कितना बलिदान दिया है। ग्राज हमारे नेता राजीव गांधी जी किस तरह से सख्ती के साथ लगे हुए हैं कि मुल्क की एकता और अखंडता को कायम रखा जाए, ग्रौर कायम रखने के लिए कितनी भी शक्तिः जितना भी बल दे सकते हैं, पंजाब सरकार को दे रहे हैं। यह तो आपके सामने है कि जितनी भी आवश्यकता हई फोर्स की, वहां पर फोर्स तैनात हई, लेकिन एक बात कहने में मझे जरा भी संकोच नहीं है कि वहां की जो पंजाब की पुलिस है, उसमें से बहुत से भाइयों की नीयत ठीक नहीं है। अगर उन सब की नीयत ठीक हो, तो कोई वजह नहीं कि हालात वहां वैसे हो जाएं। उसमें मैं गुंह मंत्रीं जी को सुझाव देना चाहता हं कि वह यह है कि वहां की पुलिस को, नीचे सिपाही से लेकर ग्राई०प्रे एस० तक जैसे फौज का कायदा होता है. उनके जिम्मे जो काम है कि वह देश की एकॉता और ग्रखण्डता का है, कोई दुश्मन हमारी सीमाओं से कोई बाहर का व्यक्ति हमारी मातुमुमि को छु नहीं सके, इसी तरह पुलिस का काम होना चाहिए अपौर यह मैं कहुंगा कि वहां की पुलिस को सिपाही से लेकर आई०पी०एस०, तक को दूसरे प्रांतों में ट्रांसफर किया जाए ग्रीर दूसरे प्रांतों से उसी रेगो से उसी केटेगरी के अधिकारी दूसरे प्रातों से लेकर वहां तैनात किये जाएं। अगर नीचे की पुलिस साथ नहीं देगी, तो उसमें आप जानते हैं कि बड़ी दिक्कत है । रेवेरो साहव ने वहां जाकर ग्रच्छा काम किया है, सी०ग्रार०पी०एफ० ने जाकर ग्रच्छा काम किया है, लेकिन जब नये अधिकारी नई फोर्स ले जाते हैं, तो आप जानते हैं कि उनको जानकारी हासिल करने में समय लगता है, जब तक तह में नहीं जायेंगे समझेंगे नहीं, किसी बात की जानकारी नहीं होगी, ज्ञान नहीं होगा, तो उसकी

of Article 249 of the 474 Constitution

कण्टोल करने में दिक्कत आती है और फिर बाहर की फोर्सेंज ने जाकर कन्ण्ट्रोल किया है , लेकिन वहां की फोर्स इसलिए नहीं कर पाई कि बाकायदा उनसे मिली हुई है। उग्रवादियों के बारे में मझे कहने में जरा भी संकोच नहीं है। इसलिए इस पर ग्रापको गहराई से विचार करना चाहिए कि वहां की फोर्स के बारे में ग्रापको क्या करना है ? यह इस तरह से रही तो मैं कह सकता हं कि जो हमारी उम्मीरें हैं वे बहुत जल्दी पूरी नहीं होंगी, जो आपकी आशाएं हैं वे पूर्ण नहीं होंगी। इस बात को लेकर आपको विचार करना होगा। यह जो ग्रापने प्रस्ताव रखा है यह कोई आज की बात नहीं है, आप युरोपीय देशों में जाएं, पश्चिमी झौर पूर्वी युरोप के देशों में आपको इसी तरह से सौमा सुरक्षा पट्टी मिलेगी । दूर जाने की ग्रावश्यकता नहीं है, चाइना में जाकर देखिए । चाइना में भी इसी तरह से सीमा सुरक्षा पट्टी बनी हुई है पड़ौसी देशों के साथ ताकि बाहर से कोई भी व्यक्ति आ करके अंदरुनी हालात को बिगाड़ नहीं सके, कोई ग्रादमी हमला नहीं कर सके स्रौर उसके बारे में उनको पूरी जानकारी प्राप्त हो जाए। इसी बात को ले करके उन्होंने ऐसा किया है। इसके साथ-साथ उपसभाध्यक्ष महोदय, मैं बहुत ज्यादा समय म्रापका नहीं लंगा। जो देश-द्रोही सीमा पार करके आते हैं और वापस चले जाते हैं इसलिए कि सूरक्षा पट्टी होने के बाद जहां हम बरनाला सरकार को दोषी ठहराते हैं वहीं उसकी कुछ जिम्मेदारी भारत सरकार पर भी ग्रा जायेगी । उसके जिम्मे एक काम होगा यह देखने का कि कोई बाहर से आकर के गडवड़ तो नहीं कर रहा है। इसलिए निहायत जरुरी है कि सर्वसम्मति से इस प्रस्ताव को पास किंया जाए ।

एक वात दिल्ली के दंगों के बारे में कही गई और मैं भी कहना चाहूंगा । आप जानते हैं इघर 'जाब के अन्दर हालात भयंकर होते हैं और भयंकर नहीं आप जा कर देखिए किस तरह के हालात हैं? किस तरह से लोगों को निर्मम हत्या की जाती है, किस तरह से बस में से उतारकर लोगों को मारा जाता है?

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श्वी भजन साल**ि**

भाष जानते हैं उसका कुछ न कुछ प्रभाव इसरे प्रांतों में पड़ना स्वाभाविक हो जाता है। लेकिन यह बड़ी दुखदायी बात है। यह नहीं होनी चाहिए । क्योंकि वे लोग बो यही चाहेंगे कि सारे मुल्क में इस बात का बुरा ग्रसर पड़े और ग्रफरा-तफरी फैले । उनकी सिर्फ एक ही मंशा है कि हिन्दस्तान कमजोर पड़े । हिन्दस्तान कमजोर तभी होगा जबकि अन्दरूनी बालात खराब होंगे । ग्रन्दरूनी हालात बराब करने के लिए वे दूसरी जगहों से यहां ग्रा करके गड्बडी करने की कोशिश करते हैं। एक जाति के लोगों को मारा जाए ग्रौर फिर उसके बदले में लोग दूसरी जाति के लोगों को मारना शुरू कर दें और मुल्क में अफरा-तफरी फैले । इसलिए हमारा कत्त्तंव्य है कि ऐसी शक्तियों का डटकर मकाबला करें जोकि देश को तोड़ना चाहती हैं । इस अकेली पट्टी से भी बात बनने वाली नहीं है, इस देश में बसने वाले हर व्यक्ति का भी यह फर्ज बनेगा कि ऐसे लोगों का कैसे मुकाबला किया जाए, किस तरह से इनका कन्डैम किया जाए ग्रीर कैसे इसका ईलाज किया जाए । इसलिए मैं गृह मंत्री जी से प्रार्थना करना चाहंगा कि सारे मामले को जो हालात बने हुए हैं जब तक सख्ती से माप नहीं दबायेंगे तो काम चलने वाला नहीं है । आपने बड़ा ग्रच्छा काम किया है, में गह मंत्री जी को मुवारकवाद देना चाहता हूँ कि इन्होंने पंजाब में पूरी फोर्स भेज करके जो भी बरनाला साहब °की ग्रावश्यकता थी, जरूरत थी, उन जरूरतों को पूरा करने की कोशिश इन्होने की है । इसकी वजह से थोड़े बहत डालात ठीक हुए हैं । लेकिन ज्यों ही डालात ठीक होते हैं तभी कोई न कोई बड़ा हादसा उग्रवादी कर देते हैं । अभी परसों पूर्ण में हादसा हम्रा है । यह कोई छोटी बात नहीं है । बलसेनाध्यक्ष जिन्होंने देश की कितनी शानदार सेवा की है, जिनका रिकाई जिनके कारनामें जिनकी बीरता किसी से छिपी हुई नहीं थी, देश में ही नहीं बाहर के मुल्कों में भी, ऐसे व्यक्ति को मार देना कितनी गम्भीर बात है। इंदिरा गांधी की हत्या कोई छोटी बात नहीं थी। जो रोजाना मरते

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हैं वे भी किसी मां के बेटे हैं। जिस घर में कोई आदमी मर जाए वह अपने कलेजे पर हाथ रख कर देखें कि उसके घर में क्या हालत होती है । हजार मील दूर बैठा कोई भाई कह दे कि इस कानून की जरूरत नही है यह बात कोई मनासिब नहीं है ? इसलिए ज्यादा समय न लेते. हुए उपसभाध्यक्ष महोदय, मैं इतना ही कहना चाहता हूं कि यूनैनीमसली इस प्रस्ताव को पास किया जाए उसी में देश का हित है और देश की एकता भी उसके साथ जुड़ी हुई है । धन्यवाद ।

THE. VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Before I call upon the next speaker, I have to inform the House that the debate has to conclude by 7.30. I have, therefore, to request the Members that they may stick to* the time which is allotted to the diffrent parties.

Yes, Mr. Malaviya, the time allotted to your party is 8 minutes.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभाष्यक्ष महीदय, संसद् के चलते प्रधानमंती जी कुछ मंतियों के साथ विदेश चले गए थे और जब वह पालम हवाई ग्रडडे पर ग्राए तो उन्होंने संवाद-दाताओं से कहा कि विरोध-पक्ष अनुच्छेद 249 के प्रस्ताव का विरोध क्यों कर रहा है. इसकी जानकारी जानकर मैं ग्राश्चर्य-चकित हो गया हूं। कि ग्राजादी के बाद 26 जनवरी, 1950 से, जबसे हमारा संविधान लागू हजा है, पहली बार यह ग्रनुच्छेद 249 के प्रयोग पर एक प्रस्ताब गृहमंती जी लाए हैं । यदि प्रधानमंत्री जी इस सदन में उपस्थित होते और विपक्ष की राय को सुनते, तो मैं समझता हं कि उनका कोई ग्राश्चय है, निश्चित रूप से दूर हो जाता ।

मान्यवर, हम और हमारा दल, लोकदल हमेशा राष्ट्रीय हित के समर्थक रहे हैं और राष्ट्रभक्ति में हम लोग किसी से पीछे नहीं हैं । हमारा देश एक रहे; एकता स्थापित हो श्रीर हमारे देश की जो ग्रखण्डता है, वह ग्रक्षुण्ण रहे, यह हम सभी चाहते हैं । गृह मंत्री जी ने ग्राज जो ग्रपना प्रस्ताव प्रस्तुत किया है, उसके

477 Statutory Resolution, [12 AUG. 1966] *m* Pursuance

बेबल दो वाक्य मैं पढ़ना चाहता ह म्योंकि उसके द्वारा गृह मंत्री जी ने यह बतलाने का प्रयास किया है कि भारत सरकार को क्यों ग्रावश्यकता पड़ी संविधान के अनुच्छेद 249 के ग्रंतगंत इस प्रस्ताव को प्रस्तुत करने की? अपने वाक्य के प्रथम पैराग्राफ की अंतिम तीन लाईन में मंत्री जी ने कहा है :---

"... and therefore, proposes that the Central Government should have ample power to effectively protect the border States.... For that purpose Centre has to

happen to be in the State List."

मान्यवर, हजारों लोगों की सन 1980 से आतंकवाद के जरिए इस देश में जान चली गई---सन्त निरंकारी बाबा, स्वयं इस देश की प्रधानमंती श्रीमती इंदिरा गांधी जी, कांग्रेस के संसद सदस्य माकन जी, उनकी धर्मपत्नी गीतांजली जी, कांग्रेस पार्टी के कौंसलर श्री अर्जन दास. राज्यसभा के सदस्य डाक्टर वी० एन० तिवारी, संत लोंगोवाल, इसके साथ-साथ परसों ही जनरल वैद्य की हत्या हो गई । इसके अतिरिक्त हमारे लोकदल के पंजाब के ग्राच्यक्ष चौघरी वलबीर सिंह की भी हत्या हई थीं । लेकिन यह बात समझ में नहीं आ रही है कि आज यकायक क्यों भारत सरकार को इस बात का ग्रहसास हम्मा कि जो उनके पास सीमावर्ती इलाके हैं, उन पर प्रभावकारी ढंग से काम करने के लिए उनके पास ग्रधिकार नहीं हैं?

मान्यवर, मैं इस राय का हं कि हमारा जो संविधान है, उसमें कानून बनाने के लिए तीन प्रकार की व्यवस्था है। एक तो उसमें युनियन लिस्ट है, उस लिस्ट के ग्रंतगत उन विषयों पर केवल केन्द्र सरकार को कानून बनाने का ग्रधिकार है । इसके बाद स्टेट लिस्ट है आरी इन विषयों पर केवल राज्य-सरकारों को कानून बनाने का ग्रधिकार हासिल है ग्रीर तीसरी. मान्यवर, एक कानकरेंट लिस्ट है, जिन विषयों पर केन्द्र सरकार को कानून बनाने का अधिकार हासिल

of Article 249 of the 478 Constitution

है श्रीर साथ ही साथ राज्य सरकार को भी कानून बनाने का ग्राधिकार हासिल है । मान्यवर, जब सन् 1950 में . संविधान सभा में इस पर चर्चा हो रही थी, उस समय मान्यवर, एक संशोधन प्रस्तुत किया गया ग्रौर वर्तमान में जो ग्रनुच्छेद 249 है, वह 226 था, जिस पर माननीय विद्वान सदस्य श्री टी० टी० कृष्णामाचारी जी ने जो ग्रपनी राय व्यक्त की थी सात-लाइनों में, उसका उदधरण मैं प्रस्तुत करना चाहंगा:---

"I am one of those who believes- and believes arm itself with the effective powers to very firmly-that where-ever we assign to the legislate even on the subjects which Provinces a certain field in which they could act. wer

> must leave the Provinces entirely in sole charge of that field, not because of any rigid adherence to theoretical reasons that the federalism adopted for us should be pure and we should not have a mixed kind of a federalism... and therefore I feel that the responsibilities of Provincial Ministers must be laid squarely on them and there should be no opportunity provided for them to take shelter under the plea of divi-

> ded responsibility between the Centre; and the Provinces."

मान्यवर, हमारे सविधान के ग्रन=छेद-1 में कहा गया है---

"India, that is Bharat, shall be a Union of States"

यानी भारत ग्रर्थात इंडिया राज्यों का एक सघंहोगा। मेरी यह धारणा है कि इस प्रस्ताव को पारित करने के बाद जो भी विधेयक लाया जाएगा उससे राज्यों की स्वायत्ता पर कुठारघात होगा ग्रौर हमारे राज्यों के जो अधिकार हैं उनमें कमी होगी।

यहां पर बहत से काननों और ग्रधिनियमों की चर्चा की गई है। उनमें मैं नहीं जाना चाहता हं । लेकिन मैं समझता हं कि भारत के गृह मंत्री की कितनी शक्ति है, उनके कितने अधिकार हैं ग्रीर वे कितने सर्वशक्तिमान हैं, इसकी उनको जानकारी नहीं है । भारत सरकार में कोई क्षमता नहीं है। ग्राप में ग्रपने

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श्रिो सत्य प्रकाश मालवीय] अधिकारों का प्रयोग करने की कोई क्षमता नहीं है और जब सरकार में कोई क्षमता नहीं रहेगी तो कोई भी सरकार चाहे बह सम्पूर्ण संविधान को ही बदल दे, सारे काननों को सबह शाम बदल डाले, नित्य नये-नये कानून ले आए तो भी वह इस देश का भला नहीं कर सकती है। उग्रवाद केवल कानन बदल देने से समाप्त होने वाला नहीं है संविधान के ग्रन्च्छेद 352 की ओर ध्यान ग्राकर्षित कराना चाहता हं क्योंकि ग्रनच्छेद 352 के भी भारत सरकार को वे समो अधि हार हासिल हैं जिन ही उनकों आवश्य हता है। यदि कोई राज्य सरकार ठीक से काम नहीं करती है तो केन्द्रीय सरकार पूरे ग्रधिकार प्राप्त कर सकती है, उसको हस्तक्षेप करने का पूरा अधिकार है । इसलिए मैं धारा 355 की ओर आपका ध्यान ग्राकॉवत करना चाहता हं---

"Duty of the Union *to* protect States against external aggression and internal disturbance.

It shall be the duty of the Union to protect every State against external aggression and internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution".

मान्यवर, अतुच्छेद 355 का इस्तेमाल करके केन्द्रोय सरकार का यह दायित्व है और केन्द्रोय सरकार को यह अधिकार प्राप्त है कि अगर किसो राज्य में या किसो राज्य को भूमि में कोई वाहरी विदेशो तत्व जा जाते हैं तो केन्द्रोय सरकार राज्य सरकार को मटढ़ करे, समायता करे और इम संबंध में राज्य सरकार को राय ले 1 में नहीं समझता हं कि इन देश में कोई एसो राज्य सरकार होगो जो राज्ट्रविरोधो काम करेगी या राष्ट्र हिन में काम नहीं करेगी 1 इसके अतिरिक्त इनमें प्रावधान है--

"Provisions in case of failure of Constitutional machinery in States."

अगर किसी राज्य में संविधान की धारा का फ़ैल्यौर हो जाता है तो केन्द्रीय सरकार को उसमें हस्तक्षेप करने का अधिकार है।

of Article249 of the 480 Constitution

जहां तक गढ़ मंत्री जो की मंशा का सवाल है, मैं आपतकालीन धारा 353 को ओर ध्यान ग्राकषित करना चाहता हं और नेजनल सेक्योरिटी एक्ट की ग्रोर हपान आकषित करना चाहता हूं। जिस वका मनटिनें । इन्टरनल सेक्योरिटो एक्ट सन 1975 में पॉरिन किया गया था तो इसी संघद में तत्कालीन प्रधान मंत्री जी ने सारे देश को आश्वासन दिया था कि नेशनल सेनगोरिटो एक्ट का दुरुपयोग नहीं होगा । उस वर्का इसका नाम मैं ग्रेन्स ग्राफ सेक्योरिटो एक्ट था ग्रौर ग्रब बदल करके एन० एस० ए० हो गया है। उस वक्त इस बात का आश्वासन दिया गया था कि इसकी धारीओं का दुरुपयोग नहीं होगा । लेकिन इसकी धाराम्रों का दूरुपयोग करके लोकनायक श्री जय प्रकाश नारायण जी को जेल में भेज दिया गया। आपत हाल जिन परिस्थितियों में लगा वह भी सब को मालूम है। उस समय देख में कोई ग्रान्तरिक गड़बड़ी नहीं थी ग्रीर देश को किसो बाहरी खतरे का भी मकावला नहीं जरना था। इपलिए मेरा निवेटन है कि जिस सरजार में क्षमता नहीं है उसको सत्ता में रहने का कोई अधिकार नहीं है। किसी ने कहा है, गवर्न झार गेट' अगउट। शासन करिये वरना छोड कर चले जाइये । इस देश में बहुत से लोग ऐसे हैं जो राष्ट्रीय हितों को जानते हैं ग्रौर जिनको राष्ट्रके बारे में जो कुछ हो रहा है उनकी जानकारी है। आप अपने हथों में अधिकार लेते जा रहे है, लेकिन ग्रापका इतिहास क्या बताया है? कम से जम सन 1980 रे लेकर झाज तक का समय इन बात को साबित करता है कि आप में शासन करने को क्षमता नहीं है । आप केवल कानन बटल कर संविधान में संशोधन करके घन्च्छेट 249 अधिकार लेकर इस देश से उग्रवाद में को खत्म नहीं कर सकते हैं।

SHRI BHASKAR ANNAII MASOD-KAR (Maharashtra): Mr. Vice-Chairman, Sir, I heard the debate.

SHRI P. N. SUKUL (Uttar Pradesh): £ think, yours is a maiden speech.

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SHRI BHASKAR ANNAJI MASOD-KAR: The term 'maiden speech' should be changed to 'maidan speech'. It spells like that and we hear maiden speech usually as maidan speech. Sir, I heard the debate with ail seriousness and 1 congratulate each and every one of the Members who have taken pirt in the debate and showed a sense of national interest which is fundamental to the principle underlying this Resolution moved by the Government, 1 feel that much of the criti-cism is based on the misapprehension with regard to the provisions of the Constitution, particularly Article 249, secondly, as has been voiced, that there is bound to be some inroad on the provincial autonomy. Keeping in view this criticism, I would like to point out to this august House that Art. 249 is a very sensitive provision which provides that with a given majority the constitutional Resolution should be passed. upon this House to first come to the It enjoins conclusion that there is a national interest at stake. The speeches made on both sides have made it clear that a national interest is . at stake. Once this position is there, I would appeal to the Members to look back and refer to the debates in this House which have been going on with regard to the boundaries, with regard to the Punjab situation, with regard to drug trafficking, with regard to sensitive areas all along the borders. Those debates will offer ample evidence that the national interest is at stake. Now if such is the case, Art. 249 immediately comes into the picture. Our Constitution-and I say this with some sense of responsibility-is not, as is being off and on said, purely a federal constitution. Some of the Members have said that there is inroad on the principle of federalism. Sir, the constitutional text will show that there is a balance between federalism and unitary form of government. The very Lists which the Members have referred to-of the Seventh Scheduleshow that there has to be a balance between the State List, theUnion List and the Concurrent List. If you look at these Lists, the theory that there is pure federahsm will not hold good.

Mr. Vice-Chairman, I would like to emphasise particularly the effect of Art.

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249 and the powers assumed by Parliament under that provision. If you look at Art. 249, which has been cited by my learned friends like Mr. Salve and others, it merely enables the Parliament to make the law. This House will take note of the fact that Art. 249 is a part of the legislative relations between the various wings of the Government. It has nothing to do being said, with encroaching upon the subjects. This Article will have to be read, as the Leader of the Opposition should read, along with Art. 251. If you read Art. 251, it preserves all the powers of the State to make laws even concerning the matters which are taken over under Art. 249. They would not operate only to the extent of repugnancy. This position is made clear by Art. 251. Mr. Vice-Chairman, I would read that Article and it will allay the fears of all the Members who were thinking or who advocated the theory that there was some encroachment on the State List. This is what it savs:

Further it says:

"...to the extent of the repugnancy the law made by Parliament shall prevail."

So, as you see. if articles 249 and 251 are read together, it provides for ample safeguards and, in fact, it fortifies the balance of the have been three Lists which initially contemplated. So Sir. although it has been voiced in several words right from "mischievous" to "encroachment on the State power", I appeal to the Members, once the national in- terest is made out, to clothe Parliament with this legislative power. There is neither any inroad into the basic State autonomy nor is there any appropriation of power in favour of any of the wings.

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[Shri Bhaskar Annaji Masodkar] Particularly I would point out that no Member has made a reference to the, details of the Resolution. I am really surprised that the items chosen by the Resolution are specific and they highlight the purpose of taking this power at this stage. They include the power to make laws concerning public order, police, prisons and offences against laws. You would not find that any other power is being taken away. If you take all these four items together, the intention of the constitutional Resolution is absolutely clear. It only wants to protect the unity and integrity of this country, maintain public order and public tranquillity as has been said by the Home Minister. I think •here cannot be any debate on these matters. I am really surprised that when the Government is straining itself to maintain these basic values in the national interest, there should be such a debate.

Thank you, Sir.

SARDAR JAGJIT SINGH AURORA (Pwnjab): Sir, I would like to say that I totally oppose this Resolution. The integrity of India is as dear to Akali Dal and myself as to anyone else. Sant Longowal gave his life for it, Sikhs generally have contributed more than their fair share towards the security of this country. I would also like to reiterate that we are as keen and determined to deal effectively with the terrorist menace.

Sir, the security of the borders is the responsibility of the Centre and always has been, and all the forces employed there come directly under the Centre and it is not that they come under the State. Therefore, the stopping of drug traffic, smugglers and infiltrators really falls within the responsibility of the Centre.

The next thing I want to mention is about article 249. I am not going to discuss it legalistically. My fear is that the implementation of this article as envisaged in the Statutory Resolution is going to be counter-productive. There is no doubt that since the reorganization of forces the Punjab Government has been able to deal with the menace of terror-

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ists much more effectively. In fact, in the last five weeks, apart from Muktsar, there has been no serious incident. The proof is that in the last fortnight there has.

been no migration from the for-7.00 P.M. ward areas. Possibly it is not

realised that if you are going to impose in a specified area direct rule by Centre, it is going to cause confusion. It would be a form of diarchy, and the forces that are now deployed and have started working efficiently in those same areas will be disturbed. Not only that, the local population is not going to take kindly to the imposition of the Central rule and the Central forces coming back to Punjab again. If you realise what had hapened just before the Operation Bluestar and what has happened after the. Operation Bluestar, you will realise that the apprehensions of the local population is real.

The next point I would' like to mention here is that it is unlikely that the new forces when they come into the area, will be able to get timely and accurate information. Let us be honest about it that timely and accurate information comes form the locals and for the local administration which is already in existence. When new forces are brought in, a new organisation under the Centre takes charge. The local administration would be rattled. They would be disgruntled, and the local population would be unfriendly. It will be extremely difficult to handle them. Is it wise for the Centre to bring another organisation seeing that in the last five weeks the State Government has started producing good results? The new organisation has started working efficiently. Would* it not be more sensible to reinforce success rather than cause a new plan to be brought into it, which will only cause confusion . and possibly put the clock back?

Sir, it is important to remember that for any authority to be able to function efficiently, it has to have the confidence of the local population. With the history of the past few years, it is not wise for the Centre to expose itself, come into direct contact again and make new law?. And those laws are going to be like the

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laws mat were made during the past few years. The aim is to take over the responsibility of not only maintaining law and order but even the judicial responsibility. And the judicial responsibility will be taken over in a manner in which the High Court of the State will have no say in the matter of any of the cases. It is quite true that this is only for one year. But any punishment given, any action taken by the Centre during that period cannot be undone when the civil administration comes back after one year or, I should say, after 18 months because for six months after the Central law is lifted the Cenral law prevails.

l do know that there are certain charges that come up in the pres_{s} about the State Government. I also realise that some of them are possibly correct. But one must realise on the whole how the State Government has been able to conduct itself, especially in the recent past.

The situation had got worse after the 26th of January because the Centre has failed to honour its commitment in handing over Chandigarh to Punjab and the killing became much more. The confidence of the public was shaken. To bring that back on to the rails again, to be able to achieve control, it required a tremendous amount of effort. I would therefore, very strongly recommend that rather than bringing about Article 249 and the Statutory Resolution and making the new laws, it would be far far better to provide the additional assistance of sixty campanies that the State Government has asked for.

Lastly, I would like to mention that the law and order measures alone are not going to solve this problem. It has definitely political overtones. Unless those political overtones are looked into and honoured, I am afraid your mere sup pressive measures will not help.

To begin with, the imposition of Article 248 goes totally against the Accord. This State Government came into being after the signing of the Acord and in accordance with it the State Government was going to get additional authority. That is why the Sarkaria Commission had been instituted. This Article would indicate that the Sarkaria commissions deliberations are just a waste o^{\wedge} time because if this Article can be invoked, (hen instead of giving more authority to the State, even the little authority that they have is taken over by the Centre. It is going to have a very poor impact.

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I would also like to mention even to the extent of upsetting certain people, please remember that some years ago an agitation had started and that agitation had started because there were certain political demands that had been denied. During this period instead of giving those political demands a practical shape, what has happened? There was Operation Blue Star, there was carnage that took place in November 1984 and there was a certain amount of desertion. There have been various measures that have been promised by the Centre. So far, not a single person has been punished for the carnage that took place: and nearly four thousand people lost their lives in Delhi and many more outside. On the 2nd of February, when the new Chief of Army Staff took over, he promised that he was going to deal with the deserters' case more leniently. Nothing has happened. I may mention again that in the case of poor people who are rioting in jails for more than two years on the charge of being involved in Operation Blue Star, nothing has been done to sort out who was guilty and who was not guilty. With the Accord, which seems to have gone into cold storage, I am sorry to say that this new introduction of the Statutory Resolution will possibly drive a nail into the coffin, instead of reviving it. If you cannot find anybody guilty and punish him for what has happened in 1984 November, the people of Punjab are not going to feel that they are going to get a fair deal, more especially when you are going to impose this Central law over the jurisdiction of the State. The Centre is quite capable of finding a solution to the present problem of the terrorists. But certainly delegation of article 249 is not going to give the answer.

SHRI P. N. SUKUL: Mr Vice-Chairman, Sir, I rise to support the Statutory Resolution moved by the hon. Home Minister. This Resolution shows in a big way

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the deep commitment of our Government j to safeguard the unity, integrity and sovereignty of the nation. As we all know for the last five vears these terrorists have been killing people in Punjab. They are being trained in Pakistan and come over to India to destabilse us. So our unity, integrity and sovereignty are at stake now. Some external forces are involved in this case. To deal with external forces suitably . who are out to destabilise our country, our Government has been forced to invoke this article 249. By invoking this article we are going to have all along the Western border of security belt the country as has been explained by the hon. Home Minister.

After hearing the views expressed by some friends from the Opposition I was rather disappointed. It seems that our hon, friend, Mr. Jaswantji and other friends who spoke enumerated various enactments that are there already. They also said that since Government is having many powers "why they want one more enactment"? It is precisely because of this enactment we can have security belt all along the Western border: and check smuggling and terrorism.

Our hon. friend, Shri Bhajan Lalji said just now and I also believe that still there is an element in the Punjab police perhaps who are in collusion with the terrorists and smugglers. Even if there is 5 of 2 per cent they can create lot of problems for our country. Our B. S. F. and paramilitary forces are deployed by the Punjab Government, but it is an area of common activity. Even if these forces are there and 5 or 2 per cent of the Punjab police wants to help the terrorists, then, what can you do? They can help them in smuggling, drug trafficking, arms and ammunition, etc. That is why the whole strip has to be completely insulated.

Therefore, this whole area has to be insulated so that all those who want to cross the border are taken to task.

Our hon. friend, Sardar Aurora said just now thft in the recent past there was no incident!. But in today's newspaper, it is mentioned that 14 people were killed in a border district of Punjab on the 10th August night and 16 people were killed on the 29th July night.

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[The Vice-Chairman (Shri H. Hanuman-thappa) in the Chair].

These happenings are taking place and he still thinks that situation is improving. Recently Gen. VaiHya was killed in Pune. So all these infiltrators are entering our country. How to stop infiltrators, ter-roists and smugglers? These can be stopped only when the Centre is in complete command of the area. It is an extraordinary situation. Our hon. friend, Mr. Jas-ii said that this article 249 was being invoked for the first time. But some hon. friends from the Opposition have said that this article was invoked on two occ-asons and the heavens did not fall.

SHRI CHITTA BASU (West Bengal): Under different circumstances.

SHRI P. N. SUKUL: But the federal structure has not collapsed. The Constitution is still there. Our Constitution-makers provided this article to foresee any such situation. If a particular State Government is not in a position to do the needful then under the Constitution it is the responsibility of the Centre to look after that function. The State Governments are

there for day-to-day functioning. But if there is a serious threat to any part of our land, it will be the responsibility of the Centre to deal with the situation. Per-i haps our friends have not seen article 245 (1) and 245 (2) which precedes this article. Under article 245(1), it is written subject to the provision of this Constitution, Parliament may make laws for the whole or any part of the territory of India and Legislature of a State may make laws for the whole or any part of the State. So, the jurisdiction of the Parliament is the entire territory of India and once our Government is satisfied that there is need for this particular article 249 being invoked, I think, there is no illegality in it. Our Comrade Mr. Ghosh was saying in the morning that he did not agree with this provision, that had been made in the Constitution under Article 249. Whether

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you agree or you do not agree, it is there, it has been there and it is an integral part of the Constitution. Nothing illegal has been done. Nothing unconstitutional has been done and when this was provided in the Constitution, the Constitution fram-ers must have kept in view also the-question of Centre-State relations. Mr. Upendra was saying the State Government can itself act in the national interest and can do the needful. We do not say Bar-nalaji is not acting. That way, his Government is trying to act but there are so many compulsions from his own party and others in the State. Our Government is helping them all along and we will help them but so far as this infiltration along the border is concerned we want the whole area to be insulated completely from the terrorists, from infiltrators and from those who connive with them, who instigate them and who help them all along the border, right from Jammu and Kashmir, Punjab and Rajasthan 1 hope, our Homo Minister will try to ensure that the entire western border that way is brought under the purview of this propsed enactment that is going to follow the passage of this resolution, I do not know how Mr. Barnala has said and here also, our General, Jagjit Singh Arora just now said . that it will be counter-productive. How is it going to be counter-productive? I do not know. Unless you are going to incite people, unless you are going not to explain the real import of this article and the purpose of this enactment to the people, how can it be counter-productive? Anybody who says that it will be counterproductive means it is a kind of threat to the Government of India. I take it as a threat. That is why, I can very well understand the case of Mr. Upendra or Mr. Gurupadaswamy or even Mr. Dipen

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Ghosh because they belong to the other parties whose Governments are there in Andhra, Karnataka and West Bangal. They might be opposing this thinking that some day, similar imposed or restrictions may be similar conditions may prevail ther[®] and the Government may intervene there, too. But your entirely different from the western case is border. This can happen only along the Bangaladesh border and the Indo-Nepa] border. Suppose terroristic activities start taking place there also, a day may come when our Government may like to use the same, startegy there, too. But as regards Andhra Pradesh or Karnataka, [do not think there can be any such thing. Our Home Minister has ajready explained that we are interested at the moment only in the western border, in maintaining peace there and in stopping infiltrators there. Interruptions) You are in the habit of reading a lot in between the lines. But that is your complex. If Mr. Dipen Ghosh thinks it can happen in Bengal, it is his complex, not the complex of the Government of India. If our friend, Mr. Upendra, thinks like that, maybe he has something in his mind-well, tomorrow, it may happen there; so I should oppose it. But I tell you, on no ground should you oppose this resolution of the Government that has been brought in the wider interests of the nation, to check the infiltration and the terroristic activities that are taking place in Punjab. I am sure that with the passage of this resolution and the adoption of the Bill that may come subsequently, we will be in a position to deal with the situation squarely

because there will be no interference with ; our forces. Those forces are still there, | but they are not in exclusive charge of

the territory. From tomorrow they will >*>

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[Shri P. N. Sukul]

in exclusive charge of a five-kilometre belt all along the border and then we will see who comes in, who tries to destabilise our country.

With these words, I support this resolution. Thank you.

थो चत्ररानन मियः उपसमाह्यक्ष महोटय, मैं इस बात को समझता हं कि हमारे देश के हालात बहत तेजो से खराब होतो जा रही है ग्रौर शासक पार्टी उसको रोकने में लगतार फेल हो रही है। एक अनावारण परिस्थिति पैटा हो रही है कि कौन कब मारा जायेगा इसका कोई ठिकाना नहीं है। यह स्थिति जरूर है देश में । लेकिन सरकार ने जो यह सोचा है कि यह प्रस्ताव पास करा कर हम कानून बना लेंगे ग्रीर उसके बाद समस्या का निदान हो जायेगा तो इसे भी सहो नहीं समझता हूं ग्रीर भी इसलिए सहो नहीं समझता हं कि ग्रभी तो वहां अज्ञाली पार्टी की सरकार है लेकिन इसके पहले तो राष्ट्रपति शासन या ग्रोर कांग्रेस पार्टी की सरकार थी। तो इच्छा भी अगर इनको रही हो, तो भी बातंकवादी को नहीं रोका जा सका, ग्रापकी ही सरकार के टाइम मिण्डरवाले जें ने कारा काम किया था जिसके बाद इल्यू स्टार ग्रापरेशन करने की जरूरत पड़ों। ग्रापको तो सब पावर थी। ग्रापने हो उनको पैटा किया था झाप हो के वका में सारी बातें हई थी । अनच्छेट 249 के मातहत का अधिकार राष्ट्रपति शासन से कम का अधिकार है और अप कम अधिकार मांग रहे हैं। ग्रब थोड़ा सा कम ग्राधिकार से ग्राप इस समस्या का कैसे निटान कर लेंगे। यह कोई ग्रादमी विश्वास नहीं कर सकता है। मैं इसको सिर्फला एण्ड ग्राडेर का प्रश्न नहीं समझता हूं। धासक पा कि बहुत से माननीय सदस्यों ने कहा है और मैं उनसे सहमत हं कि इसमें 'सामााज्यवादियों का हाथ है, पाकिस्तान का हथा है, पाकिस्तान उन लोगों को ट्रेन्ड करते हैं ग्रीर यहां भेजते

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हैं । लेकिन यह बात भारत सरकार ग्रन्नो क्यों नहीं कहती है। ग्रनर सरकार यह बात सही समझती है तो किसने सरकार को रोका था कि एक व्हाइट पेपर निकाले जिसमें सारी बातों का जिक हो कि पाकिस्तान वाले क्या करते हैं, अमेरिका वाले क्या करते हैं, इंग्लेंड वाले क्या करते हैं? सरकार डरतो क्यों है? सरकार देश के सामने इन बातों को क्यों नहीं रखती? इसलिए कुछ लोग कहते है कि साम्राज्यवाट का बहाना बनाकर यह कानून बनाया जा रहा है। लोगों को डराकर इन बातों को बनवाया जा रहा है। इमारा ख्याल है कि सच्चो बात की ग्रोर सरकार नहीं जाना चाहती है। मैं एक दूसरी बात सरकार के ध्यान में लाना चाहता हं कि अगर इस तरह का हम कोई कानून बनायें तो उस कानून का बचा अप्सर होगाइ सको देखना पड़ेगा। ग्रभी बरनाला जी की सरकार के बारे में मंत्री महोटय या सरकार की तरफ से कहा जा रहा है कि वे ग्रच्छे ढंग से काम चला रहे हैं, भारत सरकार उनकी मदद कर रहे हैं। हम लोग भी उनके पक्ष में हैं। वे दुइस्त रहें, सही करें। लेकिन सच्चाई यह है कि वह सरकार फेल कर रही है। इसलिए ब्राज अगर उनकी इच्छा के विपरीत कोई कानून ग्रीर हम BIP करते कल वह उस कानन के नाम पर मगर इस्तोफा दे दें और कहें कि केन्द्रीय सरकार ने ऐसा किया है इसलिये हम इस्तीफा देते हैं, । हम गह मंत्री जी से पूछना चाहते हैं कि तब म्राप क्या पोलिटिकल डिफोंस लेंगे ?

ग्रभी तो उनकी सरकार फेल कर रही है सही ढंग से काम नहीं कर रही है आप यह भी कहते हैं। और कल झगर वह यह स्टेण्ड लेंगे तब तो फिर सभी के सभी बादल-बरनाला एक तरफ हो जायेंगे ग्रीर वसी स्थिति में ग्राप उसमें कछ भी करने में ग्रसफल साबित होंगे .

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इसलिये इस सम्भावना पर भी विचार कीजिये । बरनाला जी क्रपने दल में भी मजबूत नहीं हैं । उन्हें बादल-तोहड़ा की गोद में न फेंके ।

शासक पार्टी के कुछ माननीय सदस्यों ने कहा है कि बरनाला जी इसको पसंद करेंग। पसंद करेंगे तो उनको कहने दीजिये । आप अपनी कह रहे हैं कि पसंद कर रहे हैं उनके फायदे के लिये हो रहा है। तो मान न मान मैं तेरा मेहमान वाली बात हो रही है । स्राप उनको तो कहने दीजिये कि हां पसंद है। मैं समझता हं कि बिना उनको कान्फिडेंस में लिये हुये यह जो काम किया जा रहा है, यह फिलहाल राजनीतिक तौर से अत्यन्त ही गलत, आमक और नुकसान-देह काम होने जा रहा है। इस पर सरकार को गम्भीरतापूर्वक विचार करना चाहिये । सच्ची बात यह है कि हम अभी इस काबिल हैं भी नहीं, केन्द्रीय सरकार इस काबिल है भी नहीं कि वह इस परिस्थिति को संभाल सके। अपकी इन्टेलिजेंस फोल कर रही है, पहले भी फेल किया था, ग्रभी भी फेल हई है। नहीं तो कह देते हैं ग्रातंकवादी कि हम आपको मार देंगे, हिट लिस्ट में रख देता है और झभी जनरल वैद्य को मार दिया। तो क्या ग्राप इस ग्रनच्छेद के मातहत अधिकार लेकर यह कानन बनाइयेगा कि क्या ग्रागे से आतंकवादी बता दें कि कोन टाईम में झाएगा, किस जगह पर झाएगा, तब आप मारिएगा, ऐसा आप कानन बनाना चाहते हैं क्या । तभी आप इसका कछ कर सकेंगे क्या ?

अभी तो ताज्जुब है कि सरकार इस बात को नहीं समझती है कि उसका इन्टलिजेंस फल हो रहा है और जब तक आप इसको सही ढंग से आर्गेनाईज नहीं कर लोजिएगा, तव तक आप को बहाना भी ो है कि प्रांतीय सरकार को कि आपके ही चलते यह सारा काम नहीं हो रहा है। अनुच्छेद 249 में अधिकार लेने पर वह बहाना भी खत्म हो जायेगा !

मैं समझता हूं कि यहां राजनीतिक दुष्टिकोण से इस सवाल पर जो विचार करना चाहिये था, वह सरकार विचार नहीं

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कर रही है ! जहां तक केन्द्रीय सरकार की तैयारी की बात है, ग्राज के ही ग्रखवार टाईम्स ग्राफ इंडिया में सी॰ग्रार॰पी॰एफ॰ के जो एक्स-डाइरेक्टर जनरल थे, श्री सक्सेना साहब उनका लेख निकला है कि एक-तिहाई भी हमारे लोग ट्रेनिग लेने के लिये मार्फ़ट ग्राबू नहीं जाते हैं जब उनके लिये स्पेशल ट्रेनिंग की व्यवस्था होती है।

मैं मत्नी महोदय से जानना चाहूंगा कि क्या यह बात सही है ? तो फिर ग्राप ट्रे-निग नहीं दे पाते हैं, लोग ग्रापके जा नहीं पाते हैं। इसका इलाज ग्रानुच्छेद 249 से होगा क्या ?

एक माननीथ सदस्य : होम मिनिस्टर सन नहीं रहे है ।

श्री चतुरानन मिश्र : सरकार बराबर सुनती है। यह मत समझिये कि नहीं सुनती है। कछ करती नहीं, यह अलग बात है। (समय की घंटी) इन लोगों ने कहा कि पंजाब सीमा पर जो स्मलिंग हो रही है. उसका टेरोरिस्टों के साथ सीधा संबंध है। यह सही है किन्त. स्मर्गालग क्या खाली पंजाब बर्डार पर हो रहा है। यह तो सारे भारत में हो रहा है। तो सारे भारत में शास की-जियेगा क्या ? तब ग्रसेम्बली की जरूरत नहीं रहेगी, तब ग्राप तस्करी रोक दीजि-येगा क्या ? हर जगह राष्ट्रपति शासन कर लीजिये झौर देखिये कि झाप उसे रोक सकते हैं क्या? इसलिए स्मगलिंग तो ग्रापके साथ है। वह शरू से आपके साथ है। यह ग्रापका साथ छोड़ने वाला नहीं है जब तक ग्राप हैं। झब स्मगलिंग में और जो डूज में भी टॅफिकिंग है. उसमें भी झापके लोग हैं। मुझे अमृत सर जाने का मौका मिला था। ग्रभी तो हमारे माननीय सदस्य ग्रकाली दल के नहीं हैं--वहां पर जो जोग यह व्यापार करते हैं, उसमें बरनाला जी के भी आदमी हैं और बादल जी के भी आदमी हैं , यह बात ठीक है कि बुरा सिंह जी के झादमी नहीं हैं क्योंकि यह नो मजहवी सिख हैं. लेकिन इनकी पार्टी के जो लोग हैं, वह भी स्मगलिंग करती हैं वार्डर पर गौर आप हिम्मत से काम नहें ने सकते हैं ग्रीरन ही कछ कर सकते हैं।

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इस्पात आरेर खान मंत्री (श्री इष्टण्ण चन्द्र पंत): अराप सोमा के पार तो नहीं चले गये।

श्वी चतुरान्त मिश्र : हम अभी गये तो नहीं, लेकिन लाये हैं इघर से ही सोमा के पार तो भी हमारा काम है, कई बार जाते हैं। ग्राप कभो नहीं जाते हैं क्या? पास-पोर्ट तो मिलता है-ग्रापको नहीं मिले तो हम मदद कर देंगे ग्रापको । इसलिए हमलोग तो जाते हैं सीमा के पार भी विषय (मस्य की घंटी) जिसके बारे में हम कहना बाहते हैं, ग्रभी इसको ले ही लीजिए, योड़ो हं। देर के लिए ग्रगर कानून यह पास हो जाए-क्या सरकार ने इस पर विचार किय। है कि यह जो टेररिस्टों का ग्राँदोलन है, इसका कोई सोगो-इक-नामिक कारण भी है?

अगर सरकार ने सोचा होता तो मैं समझता हूं कि बूटा सिंह जा कम से कम सोचते होंगे, जो विचार उनका रहा है। तो सोमो-इकनामिक कारण क्या है? यह पयूडलिज्म को देन है, यह काबिल जमीन जो इन लोगों के पास है, इसका मगर वितरण नहीं होता है, तो कभी इसका निराकरण नहीं हो सकता है, तो कभी इसका निराकरण नहीं हो सकता है, तो गरीब सिख हैं, जो मजहबी सिख हैं, वह तो हम लोगों के साथ हैं। जिनके पास बहुत पैसा है, जो घनी हैं, जो स्मर्गालग करते है, जमीन जिनके पास ज्यादा है, वही आतंब-वादी है, (समय की घंटी) लेकिन इस स्टेट्-मूटरी रेजोल्यूशन में एक वात देख लीजिए कि सरकार किसके साथ है?

इसमें इन्होंने वाकी शेष वातें रखी है, पब्लिक आईर, पुलिस, जुईं।शियरी, फीस तक रखी है कि फीस क्या होगी। लेकिन इन्होंने लैंड का नहीं रखा। जमीन स्टेट लिस्ट में है यह इन्होंने नहीं रखी है, क्योंकि ये जमीदारों को छूना नहीं चाहते हैं। यह समझते हैं कि वे तो भगवान से भी ज्यादा पवित हैं। हम उनको नहीं छुएंगे। और इस सोशियों इकोनोमिक कारण को आप अगर नहीं तोड़ेंगे और फिर आप आतंकवादी को रोक कैसे सकेंगे। एक और प्रश्न है, वहां, सब से वर्ड़ा समस्या नहर बनने के सवाल पर है । हरियाणा के हमारे

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पूर्व मुख्य मंत्री जी जो कि इस समय नहीं उनके हा। में तो सब बार्डर सुरक्षित नहीं है. उन्होंने किसी पार्टी का बाईर तो ठीक हो रहने नहीं दिया ग्रब देश का वार्डर ठीक करने के लिए हम से कह रहे हैं। अपरे मुख्य मंत्र त्व काल में वाजिब ही सतल्ज पानी का प्रश्न उठा रहेथे। लेकिन जी उनके लिए कह रहा हं कि नहर का पानी सतलुज नहर हरियाणा तक जाने की बात है वह एक गंभीर बात है। ग्रगर ये करता है तो आप स्टेट लिस्ट का आइटम नं० 17 क्यों नहीं रख लेते कि पानी का सवाल भी इसी बीच में हल कर लेंग। इसलिए आपका इरादा समस्या के निदान का नहीं है। मैं सरकार से आग्रह करता हूं कि अभी यह वक्त नहीं आया है और अगर आप झोर भी बरे ढंग से राज चलायेंगे तो ऐसी हालत मा सकती है कि 249 के मताबिक कुछ करना पडे। लेकिन इतने नालायक शायद अभी तक आप नहीं हुए हें या फिर मेरा झन्मान शायद गलत है। लेकिन ग्रगर ग्राप पुरा नालायक हो जाइये तब हम इस पर विचार करेंगे कि इसको भी लागू किया जाए ग्रभी तक हम समझ रहे हैं कि आप इतने नालायक नहीं हुए हैं ।

ग्राप ग्रगर कह दीजिए कि पूरे नाला-यक हो गए हैं तो फिर हम विचार ग्रवश्य करेंगे । इसलिए बरनाला जी को कम से कम कंफीडेंस में जरूर लीजिए इसके बाद काम करने की बात सोचिए । नहीं तो वे चले जायेंगे। स्थिति ग्रपने हाथ में लीजिए, लेकिन ग्रभी ले करके ही ग्राप से क्या होगा । स्नाप तो काफी दिन लिए थे और फिर जो हासिल हुआ वह आप जानते ही हैं । इसलिए मैं आपसे यही अनरोध करुगा कि इसके राजनैतिक पहलू पर सोचिए । मैं एक मिनट और समय लंगा काननन पहलु पर बात की गई है। सालवे साहब तो हैं नहीं । नहीं लेकिन मैं गृह मंत्री जी से कहंगा कि मैंने जो संगोधन पेश किया है कि भारत के कुछ राज्यों की सीमा तक इसको रखा जायेगा । सालवे साहब ने कहा है कि यह संशोधन ठीक नहीं होगा। उन्होंने कहा कि इसका इम्प्लीमेंटेशन ठीक होगा उन्होंने

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कहा कि कुछ ही राज्यों में इसको जाग किया जाएगा। तो इंपलीमेंटेशन तो ठीक होगा लेकिन संशोधन नहीं ठीक होगा यह कैसी विडम्बना जो कुछ मंत्री महोदय ने आव्यासन दिया है और प्रिएम्बल में भोजोड़ने की बात कहा है तो मैं उन सेकहना चाहूंगा कि उसकी कोई लीगल बैलीडिटी है क्या ? कोई भी बैलांडिट नहीं है। प्रिएम्बल में तो सोशलिजम है, कान्स्टो-टय शन के वाडी में कैपिटलिजम । वार्ड में में ही चलता है प्रिएम्बल तो चलती नहीं। इसलिए शासक पार्टी के माननीय सदस्य क्यों भ्रमित हो रहे है जिनका विण्वास सोशलिजम में है । ग्राप हमको बताइयें कि प्रिएम्बल से कहीं कोई काम हुआ है ? इसलिए में च हंगा कि गृह मंत्री जी इन मुहों पर इसका स्पष्टोकरण करें। एक बात फिर हम कहेगे कि ऐसा कुछ काम नहीं करें कि जिससे बरनाला सरकार के साथ उलझ जाए ग्रोर फिर परिस्थिति और खराब हो जाए। इस प्रस्ताव से यही होने जा रहा है।

श्री बूटा सिंहः संहच एक एश्योरेंस देना च हता हूं चतुरानन जी को कि जब तक ग्राप उधर बैठे है तब तक हम लायक रहेंगे। हम तभी नाखायक होंगे जब भाप बहां से उठकर इधर था जायेंगे।

श्वी चतुरानन मिश्वः यह हमारो कम-जोरो है। इस कमजोरो को हम स्वीकार करते है। असल में हम लोग थोड़ा वैजी-टेरियन हो गए है। अगर हम भो नान-वैजोटेरियन हो जाएं तो ग्राप जल्दी चले जायेंगे।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, Mr. T. R. Balu.

SHRI T. R. BALU (Tamil Nadu): Mr. Vice-Chairman, Sir, I am very much thankful to you for having given me this opportunity to express the views of m> party, the DMK Party to which I am verj proud to belong. I will be failing in m) duty if I forget to thank my leader Dr Kalaignar Karunanidbi who was kim

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enough to send me to this House to which our late lamented leader Dr. Anna brought credit to this institution (Interruptions) and enriched the tradition of this House. As far as our young Prime Minister is concerned, he is the embodiment and combination of the conservatism of Pandit Motilal Nehru, the idealism of Pandit Nehru and the pragmatism of Mrs. Indira Gandhi. Sir, my opinion and evaluation about the personality of the Prime Minister may go wrong as Home Minister, Mr. Buta Singh, has our hon. introduced this Resolution invoking Article 249 of the Constitution. At the outset, I want to impress upon you certain things. I recall on occasion when our late Prime Minister, Mrs. Gandhi, had been invited to our State of Tamil Nadu. At that time, our beloved leader Dr. Kalaignar Karunanidhi was the Chief Minister. When he was in power, our beloved late Prime Minister, Mrs. Gandhi, had come to our State to receive a purse amounting to Rs. 6-112 crores which was handed over by our beloved leader, Kalaignar Karunanidhi, for the purpose Dr. of our defence fund when the peril of Pakistani invasion had threatened us. Our beloved leader, Dr. Kalaignar Karunanidhi, is second to none to safeguard the interests of the nation and its integrity, unity and sove-reginty of the nation. But I dare to oppose this Resolution brought here with full vigour and energy and power as it is my bounden duty to oppose it because it endangers the Centre-State relations. I once again recall another occasion wherein our leader, Dr. Karunanidhi had Kalaignar categorically stated to the late Prime Minister, Mrs. Indira Gandhi, that he was very thankful to her for the abolition of Privy Purses, nationalisation of Banks, and other things. But at the same time he¹ asked her to note that whenever things went right, we would give her a helping hand. On the other hand, we would fight | for our rights. He told her all that. It is the principle of D. M. K. forever.

Sir, here is a Resolution brought before the House to override the rights of the States. I do not know why this Re«-j olution was brought before the Howse I when there are lots of provisions under

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-which terrorism could be curbed. But our Home Minister has introduced this Resolution. I think it is a sad day for this House. Sir, during the emergency, as one of the soldiers who have fought the emergency and who was under imprison, ment is Madras Central jail under MISA for one year along with 500 heroes of our DMK. I recall what our late Prime Minister categorically stated, "I feel sorry for the emergency lapses; I repent for it." It was said on the sands of the Marina Beach in Madras. Yes, she was a great loader, an admirable world leader. If things were brought before her, if they were wrong, she felt it repent. That is leadership. Here, our Opposition Members and almost all the leaders of the Opposition have brought before the House the evils of this Resolution. But in spite of it, I don't think the Treasury Benches would heed this wise advice. Now the resolution may be adopted and may be passed.

SHRI KALPNATH RAI (Uttar Pradesh): It will be adopted.

SHRI T. R. BALU: Yes, Sir. I agree with you. You are having the brute majority and it will be adopted. But at the same time, I express *my* feelings... (*Time bell rings*) Sir, it is my maiden speech. Kindiy give me some more time.

Sir, if one is a hero, I don't think any arms or weapons arae necessary to safeguard oneself. But I dare say that if he is a coward, whatever weapons are given to him, whatever arms are given to him. he cannot react. It has been proved as far as the Congress Government is concerned, in the Union Territory.of Delhi where our beloved leader, the late Prime Minister Mrs. Indira Gandhi was assassinated due to a lapse of the security arrangements. And again we lost our beloved general; the great Vaidya who has been assassinated due to security lapses. But 1 want to know from the Treasury Benches that even if you are armed with special provisions or special laws in any such things which is going to be enactel here. As far as Punjab is concerned, will you be able to safeguard the interests of the

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nation, will you be able to safeguard the unity of the nation. (Time bell rings) I cannot to sure because there are many things to be discussed in this House. Sir. Centre-State relations are in perilous danger now. You have not consulted the Chief Minister of Punjab. Mr. Barnala is not an enemy to you. During last week or so, Prime Minister Rajiv the Gandhi has appreciated his activities. He has paid encomiums to him that Mr. Barnala is tackling the situation very well, the law and order problem is being properly tackled. But what is the necessity to introduce this Resolution after 15 days or so? I don't think necessary to safeguard the interest this is of the nation or the integrity of the nation. You have not had proper consultation with the Chief Minister of Punjab or any officials or any administration there. More than 200 Companies of forces are there. Mr. Barnala has requested for more Companies and more persons to tackle the situation. You say that 5 km. wide belt will be provided. I want to know from Mr. Buta Singh one thing. There are 70,000 farmers living in that area. What are the proposals you are having to safeguard the interests of these peasants? Have you got any measures or steps in view to have proper accommodation for these people as far as their living is concerned? Where will they go for their daily bread? I want to have a categorical reply from the Home Minister to these question when he is replying to the debate. (Time bell rings). Sir, I will conclude just now.

Sir, here our Treasury benches and the Prime Minister are very much worried about terrorism. But at the same time everybody is keeping quiet when the Chief Minister of Tamil Nadu Mr. MGR, is advising his fans and his party people that they should arm themselves with knives for self-defence. But nobody from the Treasury Benches and not even the Prime Minister has commented on that matter, and on the involvement of the Chief Minister advising his party people to arm themselves with knives. Is it not inciting violence? I think the Prime Minister and the Treasury Benches are follow-inp double standards. When there is an opposition Government anywhere they will move heaven and «arth to topple it-

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And if there is their own Government or that of their allies, as in Tamil Nadu, they will simply keep mum as MGR is doing now. Why should you not condemn on these things? Do you agree that his call to his people to arm themselves with knives is a right thing? Sir, whenever I enter this House, I am afraid because there are ten or twelve Anna D. M. K. Members and they will be having knives mtheir pockets. I am sorry to state it, but it is true. Finally, Sir, before I conclude I want to draw the attention of the Government that all the State apparatus to maintain law and order in the State of Tamil Nadu have broken down. I request the Prime Minister and the Home Minister particularly to look into this situation also as they are doing in the -case of Punjab. Thank you.

. SHRI NAGEN SAIKIA (Assam): Mr. Vice-Chairman, Sir, we the members of the ASOM Gana Parishad Party always stand for the national interest, integrity of the country and sovereignty of the country. But I and my party, Assam Gana Parishad are totally opposed to the Resolution for invocation of article 249 moved by the hon. Home Minister. To me it appears that it is against the spirit of the Constitution of our country. By this Resolution the autonomy of the States granted by the Constitution is going to be totally withdrawn for a specific period of time. Moreover by this Resolution the legislative powers of the State will be at the marcy of the Centre and thereby the constitutional and democratic rights of the State Legislature will be denied. I am afraid that whichever party sits in power in Delhi may try in future to curb the powers of the State Government with the help of this Resolution. Secondly, the Constitutionmakers of our country could not think that such a Resolution would be used to affect the rights of the States without the concurrence of the States concerned, I assume. What is contemplated is that some States may voluntarily give up the right to legislate for a specific period of time to meet some particular, Without emergency. the concurrence of

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the State Legislature whenever some at tempts will be made to curb this legisla tive power of a State it would create a feeling of alienation in the State and it would help in upsetting the Centre-State relations also. If this Resolution is moved to meet the Punjab situation only, then also the Resolution is more an excess than a necessity. It gives a hint-which is not true-that the State Government is non-cooperative in dealing with the extremists. Under the existing laws of the country, the Government has enough powers to deal with extremists or terrorists. Army can be deployed in the border areas for protection of the State from terrorists crossing the border from both sides. Moreover, such a Resolution cannot stop individual terrorism. I want to ask the Government whether the Government can ensure that after passing this Resolution there will be no crimes, there will be no violence and no killings. Therefore, instead of moving this Resolution, the Intelligence Department of the Government should have been made efficient and capable for detecting such forces before they can commit crimes Such a Resolution would prevent the State Government exercising its powers to curb the terrorist forces and face the people morally. It is seen that the country is being led towards a strong Centre instead of giving more autonomy to the States. Such an attitude would create more unhappiness and create more trouble in future. The Government should not try to evovle one mixer for grinding all, it will gonerate more and more unhapiness.

We, the members of the AGP and our party as a whole are completely against this Resolution.

SHRI CHITTA BASU- Sir, I am totally opposed to this Resolution on fundamental principles. Since you are not naturally to give me some considerable time, I shall be speaking only in brief and in capsule form; rather it is the capsule form which I think is preferred at this stage. Now speeches are also to be in the capsule form.

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I am opposed to this Resolution because article 249 has been invoked, as a matter of fact, to seek effect of article 250, and this is nothing but an exercise of the power under promulgating emergency, without emergency under article 353. I do not have time to explain it. Therefore, my charge is that this is a clever design or a subtle design to exercise emergency power without declaring or promulgating emergency. By this Resolution, the State Legislature have been reduced to ignominous cipher, although in the scheme of the Constitution, State legislatures are also the creatures of the Constitution. And by this Resolution, the State Governments have become more vulnerable to the Constitutional invasion by the Centre. This Resolution seeks to amend the Constitution without going through the due processes of amendment as envisaged under article 365 of the Constitution, although I concede this is for a limited period of time, namely two and a half years, at best. But this reflects the very tendency and the trend of the Therefore, Sir, I am totally Government opposed to the idea or the principle underlying the Resolution. As a matter of fact, we have been demanding the deletion of article 249. Why do we demand? I have not got the time to explain, ft seriously shakes the delicate relationship between the Centre and the States as structured by the Constitution. Now, many Members from the other side argued that this article, article 249, has been a fulcrum of federalism. It is not at all a fulcrum of federalism. I have no time to quote. I only quote what Mr. T. T. Krishnamachari said. He said that it was merely a thing wedge of encouragement to the Centre for attracting more powers for them. What Mr. T. T. Krishnamachari said in those days has come true. Sir. I find, in this connection, an idea has been conveyed that an amendment will be moved by the hon. Home Minister by way of a Preamble which would remove certain apprehensions in the minds of some Opposition Members . But I would only like to mention that this Preamble does not guarantee that the effect of the Resolution would not be extended to other parts of

the country other than Punjab or the border States. (*Interruptions*)

Sir, the hon. Home Minister, the Prime. Minister and the Government have said that they are committed to the implementation of the Punjab accord in letter and spirit. I say, this Resolution will become a hindrance in the implementation in spirit and letter of the Punjab accord, because the Punjab accord also conceded the necessity, the need, of restructuring the Centre-State relations and, therefore, they have referred the Anandpur Sahib resolution to the Sarkuria Commission. As I said, this will become, this Resolution will become a hindrance to the implementation of the Punjab accord in spirit and letter.

Lastly, Sir, it is not that the Government does not have enough powers. On the other hand, I charge, they have not made use of the powers, they have not utilised the powers, already given to them by the Constitution and different laws. Therefore, it is apprehended that this special power which this Resolution gives to them will further complicate the issue and make the situation all the more vulheraWe.

Thank you.

SHRI DEBA PRASAD RAY: Mr. Vice-Chairman, Sir, I rise to support the Resolution tabled by the hon. Home Minister to invoke article 249. Sir, this august House has debated many issues, major issues ind on many major issues, the Opposition had differed from the ruling party, differed from the Government. When they opposed these various measures, when the various Bills were passed, despite opposition from the Opposition, we appreciated their since-rit of purpose and their commitment to the cause. But we would appreciate, the country would appreciate, if they understand the role which the nation wants them to play today, if they take the position which the nation wants them to take today, if they kindly express solidarity with the 8.00 P.M. nation at a point of time when the whole nation has to fight together against the forces that are trying to destabilise governments destabilise this nation. destabilise the democratic set-up of

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India. The whole issue has to be viewed in the light of the backdrop that has prompted the Government to resort to this course, prompted the Government to bring this measure.

Punjab agitation started in 1982. When it started it started as a political agitation with certain political demands. But before Jong extremism and violence took over that agitation. With the assassination of Lala Jagat Narain and a couple of other people here and there. Government realised that the situation had to be tackled in a different manner and the Government of India did not hesitate to disolve the Government that was led by the Congress Party Chief Minister Darbara Singh. The situation did not defuse. It rather culminated in the declaration for creation of a separate state from within the Golden Temple. The slogan was raised by Bhindranwale to create Khalistan in the body of India and to look for secession from India. That led the Government to take certain stern measures. The country was clamouring for some measures, the country was worried as to why the situation was not being properly tackled, and accordingly the Government of India acted upon the Bluestar Operation was undertaken. The situation was taken care of for some time. Then Rajiv-Longowal Accord was signed. Election was held in the State of Punjab and a popular government was brought in.

But still the situation has not improved. Even after the installation of the popular government led by Shri Surjit Singh Bar-nala, nobody can deny the fact that two thousand people had to leave Punjab as migratees; nobody can deny the fact that killings are going on regularly. Muktsar is a glaring example of how extremism has seeped into body politic of the nation, because the genesis of the Punjab problem does not lie in Punjab; the genesis of the Punjab problem lies elsewhere. It lies elsewhere. We have been witnessing extremism in the land of Punjab but extremism has not originated in the land of Punjab. It is being originated in the training camps of Alabama and in Pakistan where the extremists are being trained by the Pakistan Government to create problems inside India to

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destabilise the Indian Government as well as Indian democracy. We have heard the cry of Khalistan in the land of India. But the slogan has not really originated in tndia; it is rather a vibration of the slogan that was actually raised by Mr. Jagjit Singh Chauhan from Canada. So ont can easily understand the forces which are acting against this Government. One can easily understand that the Punjab agitation is nothing but an outcome of a conspiracy hatched by the imperialist forces in collusion with the rightist forces within the country to stall India to stall India's progress, to stall India's journey towards sotfalitrji. I would like to say why the imperialist forces have gone against India, why imperialism has decided to attack India. Because India under the able leadership of Smt. Indira Gandhi had been fighting for the cause of world peace, had been fighting for the preservation of world peace, had been fighting for the cause of humanity. That is why whenever there was a struggle for liberation whether if ^wa^s the case of Namibia or it was the case of Palestine or it was the case of Nicaragua or it was the case of South Africa-India always stood by them, India always identified itself with those liberation organisation, the struggling people. As a result of that, imperialism has decided to conspire against India, has decided to destabilise this Government, this country. This House has on many occasions expressed its solidarity with the people of Libya, expressed its solidarity with the people of Namibia, expressed its solidarity with the people of Nicaragua, expressed its solidarity with the people of South Africa, and when this solidarity was, being expresssed, the whole House joined together to express solidarity with those people. When the whole House was able to express solidarity with the people who were fighting against imperialism, why can't this whole House join together to take a decision to defend the country against the aggression of imperialist forces. I appeal to them to realize the magnitude of the situation. I appeal to them to realize the situation, that it is not a dispute between the Government of India and the Government of Punjab, it is not a dispute between the Government of India and the Government of West Bengal, it is not a dispute between the

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[Shri Deba Prasad Ray]

Government of India and the Government of Gujarat; it is a dispute, rather a fight. between India and Pakistan, it is a dispute, rather a fight, between India and America, and it is high time for the whole nation to come up together, it is high time for all the political forces to emerge as one man to be able to combat the challenges, to be able to protect the country, to be able to defend the national interests.

Sir. apprehension has been expressed by some friends that this provision may be misutilized by the Government, may be this provision would be utilized to create problems in another Opposition-ruled State. I would request them to realize the fact that this is the same Government led by same Rajiv Gandhi, the Prime Minister, who disagreed to dissolve the Government of Karnataka even after we bagged all the 24 seats out of 28, and even when Hegde tendered his resignation, this Prime Minister did not agree to dissolve the Government. This is the same Prime Minister who has come forward to tell the Government of West Bengal that to solve the economic problems of West Bengal he would go to Bengal with his whole Cabinet to sort out the economic problems of that State. This is the attitude of the present Prime Minister towards the Opposition-ruled States. There is no reason for them to feel apprehensive. If they have understood the real attitude of the Prime Minister who has been leading the nation, they should have stood by him, they should have expressed their solidarity with him. Sir, I would like to say that this is an occasion when the whole country has to speak out in one voice that to fight imperialism we have to fight together, to fight imperialism we have to fight as one nation, to fight the conspiracies of imperialism we have to prove the same integrity and unity that has been the tradition of our country.

- At the end, Sir, although I have spilled over—my time is over—I would like to teli one very delicate thing, delicate, because, being a young; Member of Parliament, a Member of the Upper House, whenever we come across friends and whenever they

HA] of Article 249 0f the 508 Constitution

want to know our identity, whenever I say "I am a Member of Parliament", the first question a person asks is, "Which constituency do you represent?" When I say "I am a Member of the Rajya Sabha" there is a sceptical expression in bis face which is always understood, "Oh, Rajya Sabha!" As if this House really does not carry some weight, that this 'House does not really carry some dignity. Now, I would like to tell you, Sir, by exercising this power, which is a rare opportunity for Rajya Sabha, we can prove that Rajya Sabha also has a role to play in the national political life because this is on[©] of the two major powers that the Rajva Sabha has been provided with under article 249 and article 312. So, by exercising this power let us also prove that we also matter in national life. that this House of Elders-although I am not an elder-also knows how to rise to the occasion and adopt the right measures at the right point of time to defend the country, to defend the Government, to defend democracy and to defend the people of India. Thank you, Sir

SHRI NIRMAL CHATTERJEE: 1 nope Mr. Buta Singh will include thi* part also in the preamble in order to prove that at the instance of Rajya Sabha the Bill is being introduced!

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. .Vice-Chairman, Sir, the phenomenon of terrorism that has sprouted and acquired menacing proportions in our country, particularly in the border State of Punjab, is the direct manifestation of the evil designs of hostile foreign powers who are always planning and conspiring to destabilize our country.

SHRI N. E. BALARAM (Kerala); Sir, I request that repetition may kindly be avoided.

SHRI PAWAN KUMAR BANSAL: I think had you not interrupted. I would have finished with that one.

Sir, for the last four years Punjab has been in turmoil. No statistics are required to prove that the land of Punjab has become a virtual hunting ground for the

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terrorists. It is also abundantly proved that Pakistan is brazenly training the terrorists and sending them across the border to indulge in acts of violence, subversion and sabotage in this country. The recent initiative to reinforce the law and order machinery in Punjab has brought about some positive results, and the number of arrests prove that the terrorist apple-cart is upset. But it has not deterred the hostile foreign powers. They are continuously conspiring and masterminding the actions of the terrorists on the Indian soil, whose creed today is murder of innocent persons and aim, destabilisation of India and establishment of Khalistan, howsoever self-defeating this exercise may be. The Muktsar incident in which 14 innocent bus passengers were massacred and the dastardly assassination of Gen. A. R. Vaidya the other day may have helped the enemy to score yet another point through the made and depraved murders. But their infernal machine has failed to set ablaze the fabric of Indias unity and integrity.

Sir. the terrorists' onslaught continues, and in a situation where a challenge is posed to the national unity, the country will not surrender, the country will not compromise. Not by words alone but through action the collective will of the Indian people has to assert itself. The invoking of Article 249 of the Constitution is a right step in this direction. This provision of the Constitution is an innovative one stipulated so wisely by our founding fathers. They knew that in a nascent federal setup a situation could arise where in the overall national interest the primacy has to be accorded to the Centre.

The Government has demonstrated its strong will to resolve the Punjab imbroglio, to curb the violence and crime against humanity with firmness. Today it rests with Rajya Sabha to accord the Union Government that right to introduce a legislation enabling it to make laws with respect to public order, police and prisons etc. and with respect to offences against such laws and also regarding levy of

b] of Article 249 of the 510 Constitution

fees and jurisdiction of courts with respect to these matters.

Sir, I am at a loss to learn of the Chief Minister, Mr. Barnala's opposition to this. He proclaims that Pak-trained terrorists sneak into the State and cause all the bloodshed, and he urges the Central Government to do something about it. He asks for an effective sealing of the border. But now for political expediency he betrays the confidence of all the right-thinking men in the country. His fight to finish the terrorism, his resolve to end the madness that grips Punjab seem to be just hollow proclamations.

Sir, I do not impute motives. But it does make me wonder about the will, **the** strong political will of Shri Barnala. When a new law is passed in pursuance of today's Resolution, it will not tantamount to any impingement or invasion of the autonomy of the State, Sir, it is a temporary measure taken to meet the present extraordinary situation, the situation in. which the writ of the State Government has ceased to run in the border areas.

There was some criticism from the opposition about the Centre assuming special powers. I would like to submit that it is a case where the Centre is assuming power not for the sake of power, but it is, in fact, taking upon its shoulders additional responsibilities which it has to do in the national interest.

While referring to the provisions of the Constitution, one of the hon. Members said that Article 355 of the Constitution was already there on the statute book. My submission is that it is precisely because of the mandate of Article 355 which enjoins upon the Union to protect every State against, *inter alia*, internal disturbances and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution that the present Resolution under Article 249 is being brought about, because no law as such can be passed under Article 355, Tt is the duty enjined these by upom the Centre, which the Centre is now fulfilling.

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[Shri Pawan Kumar Bansal]

Sir, because of the time-constraint. I would not take any more time of this august House and would finally urge that today it is the responsibility of every right-thinking citizen in the country to welcome the step which the Central *Government* is going to take.

Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Discussion concluded. The hon. Minister will reply tomorrow.

MESSAGES FROM THE LOK SABHA

(I) Th_e Tamil Nadu Legislative Council (Abolition) Bill. 1986.

(II) The Constituion (Fifty-Fourth Amendment) Bill, 1986.

(III) The High Court and Supreme Court Judges (Conditions of Services) Am cndment Bill, 1986.

SECRETARY-GENRAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lol Sabha:—

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'In accordance with the provision of rule 96 of the Rules of Procedun and Conduct of Business in Lok Sabha I am directed to enclose the Tamil Nadi Legislative Council (Abolition) Bill 1986, as passed by Lok Sabha at its sitting held on th* 12th August, 11/86.".

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Fifty-Fourth Amendment), Bill, 1986, which has been passed by Lok Sabha at its sitting held on the 12ih August, 1986, in accordance with the provisions of Article 368 of the Cons-litution of India."

(III)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabaa, I am directed to enclose the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986, as passed by Lok Sabha at its sitting held on the 12th August, 1986.

Sir, I lay a copy each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The House adjourns till tomorrow, the 13th August, 1986.

The House adjourned at sixteen minutes past eight of the clock, till Eleven of the clock, on Wednesday, the 13th August, 1986.